

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

Appeal no.198 of 2012

Dated : 11th December, 2012

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

M/s Indian Wind Power Association ...Appellant(s)

Versus

Tamil Nadu Electricity Regulatory Commission & Ors. ...Respondent(s)

**Counsel for the Appellant(s) : Mr. Rahul Balaji
Mr. Raguvaran**

**Counsel for the Respondent (s) : Mr. R. Selvakumar for R-1
Mr. S. Vallinayagam for R-2**

ORDER

The learned counsel for the Appellant has argued the matter.

The learned counsel for the Respondents seeks some more time to file the reply.

Accordingly, they are directed to file their respective replies on or before 31.12.2012 after serving copy on the other side. The learned counsel for the Appellant is at liberty to file the rejoinder, if any.

Post the matter for further hearing on **8.1.2013 at Chennai Circuit Bench.**

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

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